



HIGH COURT OF SIKKIM
Record of Proceedings

CRP No. 05/2019

JIGMI PHUNCHOK BHUTIA

PETITIONER (S)

VERSUS

AISHWARYA RAI & ANR.

RESPONDENT (S)

For petitioner : Mr. Nilanjan Bhattacharjee, Advocate
Mr. Souri Ghosal, Advocate
Mr. Amresh Kumar Mandal, Advocate

For respondent No.1 : Ms. Navtara Sarada, Legal Aid Counsel.

For respondent No.2 : None.

Date: 03/04/2021

CORAM :

HON'BLE MR. JUSTICE JITENDRA KUMAR MAHESHWARI, CJ.

...

Placing an objection on the maintainability of the Civil Revision petition arising out of an order rejecting the application under Order 6 Rule 17 of the Code of Civil Procedure, 1908 i.e. amendment in the plaint to which a petition under Article 227 is maintainable, learned Counsel for the petitioner seeks withdrawal of this petition.

Accordingly, it is dismissed as withdrawn with a liberty, as prayed for, to file a Writ Petition under Article 227 of the Constitution of India.

Certified copy of the impugned order be returned back by the Registry to the Counsel for the petitioner on furnishing the photocopy thereof.

Chief Justice